

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No.983/2018

New Delhi this the 5<sup>th</sup> day of March, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Balwan, Aged 34 years,  
S/o Shri Tara Chand  
R/o Village & P.O. Pinana,  
District Sonepat, Haryana  
Presently posted at  
Wazirpur Depot,  
Driver Badge No. 25145

.. Applicant

(By Advocate : Shri G.S. Charya)

Versus

Delhi Transport Corporation  
Through its Chairman-cum-Managing Director  
I.P. Estate, New Delhi.

.. Respondents

(By Advocate: Shri Ajesh Luthra)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J):**

Heard the learned counsel for the applicant.

2. The applicant, who is presently working as Driver in the respondent-department (Delhi Transport Corporation) filed the present O.A. praying for a direction to the respondents to set-aside the Show Cause Notice dated 23.02.2018, calling him to show cause as to why his appointment shall not be terminated for the reasons mentioned therein. The applicant without submitting his reply thereto filed the present OA.

2. The present OA filed by the applicant assailing the Show Cause Notice is pre-mature and the same is accordingly dismissed. However, this shall not preclude him from submitting his reply to the Show Cause Notice dated 23.02.2018 within two weeks from the date of receipt of a copy of this order. No costs.

***(Ms. Nita Chowdhury)***  
***Member (A)***

***(V. Ajay Kumar)***  
***Member (J)***

cc.